

The Minister of Finance (Shri C. D. Deshmukh): (a) Attention is invited to page 286 of the Draft Outline of the Five Year Plan.

(b) The Tunga Anicut, the Bhadra Reservoir and the Nugu Reservoir schemes are included in the Five Year Plan of Mysore State.

Shri M. V. Krishnappa: May I know what are the conditions that are necessary for the inclusion of a project under the Five Year Plan?

Shri C. D. Deshmukh: Consideration of priorities.

Shri Shivananjappa: Is it a fact that these projects have been partly executed by the Government of Mysore up till now?

Shri C. D. Deshmukh: Some work has been started on these projects.

Shri M. S. Gurupadaswamy: May I know whether the Government of India has received any representations from the Mysore Government with regard to the inclusion of Lakkavalli project under the Five Year Plan?

Shri C. D. Deshmukh: In the first place, the Government does not receive any representations. We are concerned only with the Planning Commission. It is the Planning Commission which has to include any project in the Five Year Plan. As far as I understand, the Bhadra Reservoir is the project near Lakkavalli. That is my information.

Shri M. V. Krishnappa: Is it a fact that the Bhadra project which costs about Rs. 20 crores, was taken up by the Mysore Government before the Financial Integration Scheme, and after the financial integration, they are not in a position to complete the project, and as the Centre has not come to their aid, they are forced to abandon the project completely?

Shri C. D. Deshmukh: It is a fact, Sir, that this project which is a multi-purpose project will involve a total expenditure of Rs. 20 crores. The scheme has been in progress since 1947, and a sum of Rs. 70 lakhs has been spent up to the end of March 1951. Under the Five Year Plan, a sum of Rs. 186 lakhs has been provided for the first stage of this project. At the end of the five year period, part of the area is expected to be irrigated.

EVACUEE PROPERTIES IN EAST PAKISTAN

*1665. **Shri L. N. Mishra:** (a) Will the Prime Minister be pleased to

state whether any agreement has been arrived at between the Governments of India and Pakistan for settlement of claims in respect of evacuee property in East Pakistan and thereby to provide compensation to displaced persons?

(b) If so, what is the nature of that agreement?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) and (b). There is no such agreement. Legislation has, however, been undertaken by the Government of East Pakistan in accordance with the terms of the Prime Ministers' Agreement of April 1950, which provides for the administration or restoration of property left behind in East Pakistan by persons who have migrated to India. Similar legislation has been undertaken by the Governments of West Bengal, Assam, and Tripura in respect of property left behind in these States by persons who have migrated to Pakistan.

Shri L. N. Mishra: What steps have the Government taken in regard to the new claim of Pakistan that the value of the properties left by Muslim evacuees from India, are larger than that of the properties left by Hindus and Sikhs in Pakistan?

Shri Satish Chandra: The legislation referred to by me does not relate to the larger question of evacuee property as such.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): There is no evacuee property in the eastern zone, if I may say so.

Shri A. C. Guha: May I know whether there were some terms in the Prime Ministers' Agreement for the setting up of Boards of Trustees to administer these properties, and if so, how these Boards of Trustees have been functioning?

Shri Satish Chandra: These Boards of Trustees have been constituted both in East Bengal as well as in West Bengal, Assam and Tripura. In East Bengal, they have passed the East Bengal Evacuee (Administration of Immovable Property) Act, 1951. Similar Acts on our side have provided for the setting up of these trusts. They consist of minority community members, with an official of the respective Government as Chairman. All the properties which have not been restored vest in these Trusts at present.

Shri A. C. Guha: Have they taken any steps to recover any revenue or

income from these estates, for the evacuees?

Shri Satish Chandra: I require notice.

The Minister of Law and Minority Affairs (Shri Biswas): These Trusts have been set up and are functioning on both sides of the border, and have taken up many of these properties.

Shri A. C. Guha: Have they taken any steps to recover any revenue or income from these estates?

Shri Biswas: I could not give you that information as to how much they have collected.

Shri A. C. Guha: Has any attempt been made to evaluate the property left by the refugees in Eastern Pakistan?

Shri Biswas: There is no question of evaluation of properties under the Prime Ministers' Agreement.

Shri Meghnad Saha: Have the Government assessed the total value of the property left by the evacuees in Eastern Pakistan.

Mr. Speaker: That is an independent question.

Shri Satish Chandra: This is not intended to be done at all. In the eastern zone, which only is the subject-matter of the question. Properties have been restored to persons who have returned to their homes before 31st March 1951. As regards persons who have applied before that date their properties have been taken over by the Trust Committee, and these persons can apply if they so desire to this Trust up to the end of 31st March 1953, for the restoration of their properties. So, there can be no question of evaluation up to 31st March 1953.

The Minister of Rehabilitation (Shri A. P. Jain): The question of evaluation of these properties is totally irrelevant, because these properties continue to vest in the owners who have migrated from one country to another. They are entitled to transfer their properties and to receive rents, and up to a certain date, they are entitled to the physical restoration of their properties. Any evaluation of these properties will serve no purpose.

Shri A. C. Guha: May I know whether there has been any attempt to recover any rent for the requisitioned houses owned by the Hindus, in East Bengal?

Mr. Speaker: Is it with regard to any of these properties which vest in the Board of Trustees now?

Shri A. C. Guha: They ought to vest in the Board of Trustees, I do not know. It is for the hon. the Minister to say.

Shri Meghnad Saha: Is the hon. the Minister aware that a large number of refugees, above 4 million or so, will never return to Eastern Pakistan, and what has been done to evaluate their properties, and give them some compensation for them?

Mr. Speaker: Order, order. This question is a wider one, not covered by the present one.

CHINESE CULTURAL MISSION

*1666. **Dr. Ram Subhag Singh:** Will the **Prime Minister** be pleased to state:

(a) whether Kashmir was included in the itinerary of the Chinese Cultural Mission to India; and

(b) if so, why the Mission did not visit Kashmir?

The Prime Minister (Shri Jawaharlal Nehru): (a) and (b). Kashmir was originally included in the itinerary of the Chinese Cultural Mission to India. But on their arrival here they changed their programme and Kashmir was not included in the revised programme.

Dr. Ram Subhag Singh: Is it a fact, Sir, that the Chinese Cultural Mission did not visit Kashmir because of the presence of Chinese refugees over there?

Shri Jawaharlal Nehru: Well, I can't say what their decision was finally due to. They would be in the best position to answer that.

Shri Velayudhan: May I know, Sir, whether the programme was drawn up by the Chinese Mission itself or by the Government of India, and whether anybody from that Mission desired to visit Kashmir?

Shri Jawaharlal Nehru: The programme was drawn up by the Government of India in constant consultation with the Chinese Embassy in New Delhi. It was a joint programme that they desired to draw up.

Shri S. S. More: May I ask the Prime Minister whether any official report has been submitted by the Delegation and if so, will it be laid on the Table of the House?

Mr. Speaker: By the Chinese Delegation?